Excise Revenue from Vegetable nonessential Oils

5736

1884. { Shri Agadi: Shri Wodeyar:

Will the Minister of Finance be pleased to state:

- (a) the District-wise monthly excise revenue receipts of vegetable non-essential oils of Mysore since 1st April, 1960 to date; and
- (b) whether it is a fact that since the introduction of compounded levy of excise duty on expellers the revenue has considerably gone down and the factories of standard expellers are forced to close due to the adverse effect of the compounded levy on standard expellers?

Minister of Finance Morarji Desai): (a) A statement containing the requisite information is laid on the Table. [See Appendix III, annexure No. 54].

(b) It will be observed from the Statement laid on the Table that the fall in revenue during the current financial year in comparison with the previous year is to the extent of about 3 per cent only. This fall is attributable to the reported fall production due to the shortage seeds.

No cases of closure of standard expeller units in Mysore State due to adverse effect of the compounded levy scheme have come to notice; a few units have, however, working temporarily due availability of groundnuts.

Provinces Commercial Cor-United poration, Calcutta

1885. Shri P. G. Deb: Shri Arjun Singh Bhadauria:

Will the Minister of Finance pleased to state:

(a) whether Government have seen allegation against the United Provinces Commercial Corporation, Cal-

पोर्ट कण्ट्रोल) ऐक्ट, १६४७] ग्रौर विदेशी विनिमय नियमन ग्रधिनियम, १६४७ (फारेन एक्सचेंज रेगलेशन ऐक्ट, १६४७) के अनुसार, भ्रापने एजेण्ट के मारफत (१) हीरे-पन्ने का एक हार भौर (२) हीरा-पन्ना जड़ी एक जोडी बालियां विदेश मेजने भीर उन्हें वहां बेचने का परिमट दिया गया है। प्राचीन बस्तु (निर्यात नियंत्रण) ग्रविनियम, १६४७ के भ्रनसार परिमट तभी किया गया जब सरकार ने इस बात की तसल्ली कर ली कि प्राचीनता या ऐतिहासिकता की दृष्टि से इन गहनों का बहत महत्व नहीं है। इस बात की भी मजबती कर ली गई है कि भगर ये गहने विदेश में बिक जायें तो उनकी बिकी से मिली सारी विदेशी मद्रा, विदेशी विनिमय नियमन ग्रधिनियम (फारेन एक्सचेंज रेगु-लेशन ऐक्ट) के अनुसार, भारतीय रिजर्व बैंक के हवाले कर दी जायेगी।

(घ) जहां तक सरकार को मालुम है, यह एजेण्ट अभी भारत वापस नहीं आया ।

Planetarium in Delhi

1883. Shri Daljit Singh: Shri D. C. Sharma:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question No. 525 on the 29th February, 1960 and state the further progress so far made to construct a building in Delhi for the planetarium to be put up for viewing by the Public?

The Deputy Minister of Scientific Research and Cultural Affairs M. M. Das): The construction and electrification of the building for the planetarium have been completed,